## 84 Written Answers to

[RAJYA SABHA]

Unstarred Questions

The policy of the Government is that the Kashmiri Migrants should return back once the conditions are conducive for their safe and dignified return. For facilitating the return of Migrants to the Valley, the Central Government approved the construction of 200 flats at Sheikhpora in Budgam District. The construction is nearing completion. The shrines in Mattan and Kheer Bhavani have been developed into two model clusters containing temporary shelters for Kashmiri Migrants, where the Kashmiri Migrants displaced from these places could be settled temporarily, till such time they can repair their existing residential houses. The State Government have constructed 18 flats at Mattan and 100 one-room tenements at Kheer Bhavani.

## Providing smart cards on border

<sup>†</sup>2362. SHRI PYARELAL KHANDELWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government are considering to provide smart cards in place of permit on the border;

- (b) if so, the details thereof;
- (c) whether Government have received any proposals etc. in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir
- (d) Does not arise.

## Reasons for death of prisoners in Tihar Jail

## †2363. SHRIMATI JAYA BACHCHAN: SHRI MANOHAR JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the measures taken by Government to ascertain the reasons of seven deaths of prisoners which took place in Tihar Jail within 10 days in the month of June of the current year which is an important incident itself;

(b) whether the food/meals provided to prisoners is one of the main reasons for the same; and

(c) if so, whether Government are going to take any action against the officers/ staff to avoid recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) In every case of death, mandatory inquest by area Sub Divisional Magistrate/Metropolitan Magistrate under Section 176 Cr. PC. is carried out. Necessary action is taken on the basis of SDM's/Metropolitan Magistrates report in case the report indicts any foul play by Jailstaff.

<sup>&</sup>lt;sup>†</sup> Original notice of the question was received in Hindi.